

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**MONDAY, THE THIRTIETH DAY OF SEPTEMBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 27018 OF 2024**

**Between:**

Banothu Mounika, D/o, Banothu Lakshman, Aged about 20 years, Occ. Student, Res. H.NO.9-29, Akula Thanda, Narsampet Mandal, Warangal, T. G-506132

**...PETITIONER**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Ilfis Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2nd respondent in not considering the petitioner request for online registration for admission into MBBS/BDS course under Management Quota B and C Category in next phase of counseling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into MBBS/BDS course under Management Quota B and C category for the academic year 2024-25 in next phase of counseling

**IA NO: 1 OF 2024**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2nd respondent to consider the petitioner request for online registration under Management Quota "B" and "C" Category for admission into MBBS/BDS course in the next phase of counseling for the academic year 2024-25, pending disposal of writ petition

**Counsel for the Petitioner: SRI. ABDUL KABEER**

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FAMILY WELFARE**

**Counsel for the Respondent No.2: SRI G. RAVI REP SRI A. FRABHAKAR RAO,  
SC  
SC**

**The Court made the following: ORDER**

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE**

**AND**

**THE HON'BLE SRI JUSTICE J.SREENIVAS RAO**

**WRIT PETITION No.27018 of 2024**

**ORDER:** *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Abdul Kabeer, learned counsel for the petitioner.

Mr. R.Nagarjuna Reddy, learned Assistant Government Pleader for Health, Medical & Family Welfare Department for the respondent No.1.

Mr. G.Ravi, learned counsel representing Mr. A.Prabhakar Rao, learned Standing Counsel for the Kaloji Narayana Rao University of Health Sciences (hereinafter referred to as, "the University") for the respondent No.2.

2. With the consent of the parties, the matter is heard finally.

3. In this writ petition, the petitioner, *inter alia*, has prayed for the following relief:

“For the reasons stated above, it is prayed that this Hon’ble Court may be pleased to issue an appropriate writ, order or direction, more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioner request for online registration for admission into MBBS/BDS course under Management Quota “B” & “C” Category under its next phase of counselling for the academic year 2024-25 as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and permit the petitioner to upload online application for admission into MBBS/BDS course under Management Quota “B” & “C” Category under for the academic year 2024-25 in next phase of counselling and pass such other order or orders as this Hon’ble Court may deem fit and proper in the circumstances of the case.”

4. Learned counsel for the petitioner submitted that inadvertently the petitioner could not register for admission into MBBS/BDS course under Management Quota “B” and “C” categories. Therefore, the University is not permitting the petitioner to seek admission under Management Quota for “B” and “C” categories. He further submitted that the

petitioner be granted liberty to submit a representation to the University and the University be directed to decide the said representation in a time bound manner.

5. Learned counsel for the University submitted that the last date of registration was 23.08.2024 and thereafter, merit list has been prepared, which shall be published at the time of indicating the web options. However, it is fairly submitted by him that in case the petitioner submits a representation, the same shall be dealt with by the University in accordance with law.

6. In view of the aforesaid submission and in the peculiar facts of the case, the Writ Petition is disposed of with liberty to the petitioner to submit a representation before the University with regard to her grievance. Needless to state that in case such a representation is made, the University shall decide the same within a period of two (2) days thereafter. It is made clear that this Court has not expressed any opinion on the merits of the matter.

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Miscellaneous applications pending, if any, shall stand closed. However, there shall be no order as to costs.

SD/-T. TIRUMALA DEVI  
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

- To,
1. The State of Telangana, represented by its Principal Secretary Medical and Health Family His Department, Secretariat Buildings, Hyderabad
  2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal
  3. One CC to SRI ABDUL KABEER Advocate [OPUC]
  4. One CC to SRI. A. PRABHAKAR RAO, SC Advocate [OPUC]
  5. Two CCs to GF FOR MEDICAL HEALTH AND FAMILY WELFARE, High Court for the State of Telangana at Hyderabad [OUT]
  6. Two CD Copies

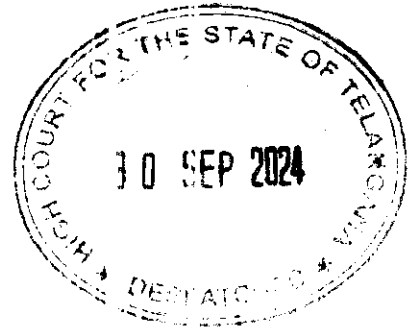
BM  
BS



CC TODAY

HIGH COURT

DATED:30/09/2024



ORDER

WP.No.27018 of 2024

DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS

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K. N. S.  
30/9/2024